

DIVISION BENCH
COURT - I

P-111

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/231(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 09TH FEBRUARY 2024, 10:30 A.M

IN THE MATTER OF	STATE BANK OF INDIA VS MR. KAPIL SHROFF
UNDER SECTION	SECTION 95(1)

Appearances (via video conferencing/physically)

Ms. Vedika Sureka, Adv.] For the Financial Creditor

ORDER

1. Ld. Counsel for the State Bank of India present.
2. Ld. Counsel appearing for State Bank of India seeks one week time to file AFA for the proposed name of Resolution Professional and reply of personal guarantor to the notice of the Bank by way of an affidavit. Time is allowed.
3. Post this matter for further consideration on **19.03.2024**.

Balraj Joshi
Member (Technical)

Rohit Kapoor
Member (Judicial)